

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 90 OF 2018 &
IA NO. 364 OF 2018

Dated: 16th August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Damodar Valley Corporation **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant (s) : Mr. S. Venkatesh
Ms. Nishtha Kumar
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee
Mr. Deep Rao for R-2

Ms. Malavika Prasad for R-3

ORDER

Learned counsel appearing for the third respondent prays for some reasonable time for filing the reply.

Submission made by the learned counsel appearing for the third respondent, as stated above, is placed on record.

Learned counsel appearing for the third respondent is permitted to file reply on or before 27.08.2018, after duly serving copy on the other side subject to payment of cost of Rs.5,000/-. The same cost may be deposited in the Registry by 27.08.2018. Thereafter, rejoinder, if any, may be filed by 04.09.2018, after duly serving copy on the other side.

List these matters on **05.09.2018**, as requested by learned counsel appearing for the Appellant and learned counsel appearing for the Respondents.

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member